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 (One Hundred only)

Mauchumi Barua



Sl. No. 18633  
 Date 04-11-2024

04 NOV 2024



LINA BARUA  
 NOTARY GOVT. OF ASSAM  
 Kamrup (Metro) Guwahati  
 Regd. No. KAM-37

QIE 0019372041

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH  
OA No. 181/2024/EZ

In the matter of:  
Gautam Singh &Anr.  
... Applicants

Versus

State of Assam &Ors.  
... Respondents

*Manchunni Barua*

INDEX

Sl No.	Particulars	Page No.
1	Affidavit filed by the Respondent No. 5, State Environment Impact Assessment Authority, Assam.	1 to 4



Filed by:  
*Amrita Pandey*  
Smt Amrita Pandey  
Advocate F/747/2009

*LB*  
LINA BARUA  
NOTARY GOVT. OF ASSAM  
Kamrup (Metro) Guwahati  
Regd. No. KAM-37

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Gautam Singh & Anr.  
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... Respondents

✓ Mauchumi Barua

**Affidavit on behalf of Respondent No. 5 (State Environmental Impact  
Assessment Authority - SEIAA)**

I, Mauchumi Barua, D/o Lt. Rohini Barua, aged about 55 years, currently holding the position of Member Secretary in office of the State Environmental Impact Assessment Authority (SEIAA), Assam, Bamunimaidam Guwahati-21, do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of Respondent No. 5, SEIAA, in the above case and am well conversant with the facts and circumstances of the case. I am competent to swear this affidavit on behalf of SEIAA.



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04 NOV 2024

2. That SEIAA office received a copy of the above-mentioned original application, I have gone through the same and understood the contents made therein.
3. That I will traverse only those portions of the application which are relevant for the present purpose, the portions not replied to shall not be treated as to be my admission.
4. Pursuant to the directions passed, the present affidavit is being affirmed. A short affidavit is being filed by the answering respondent at this stage and craves leave to refer and seeks liberty to file a detailed reply Affidavit to the aforesaid application, as and when required.
5. With reference to Paragraph no. 1 to 7, I do not make any comments.
6. With reference to Paragraph no. 8 of the said application, I say that upon examination of SEIAA office records, it is confirmed that no Terms of Reference (TOR) or Environmental Clearance (EC) has been issued by SEIAA for any project in the Goshala Hill, Maligaon area.
7. With reference to Paragraph no.9 to 17, I do not make any comments.
8. The answering respondent respectfully states that I hold the deepest respect for this Hon'ble Court and am fully committed to abiding by any order or direction issued by this Hon'ble Tribunal. I affirm my readiness and willingness to comply with the directives of the Court without reservation. Furthermore, I wish to reserve my right to submit additional affidavits, should the Hon'ble Court deem it necessary or if further



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04 NOV 2024

✓ Hauchumi Barua

clarification is required to address any concerns arising from the present affidavit.

9. That the statements made in the above paragraphs no. 1 are true to the best of my knowledge and belief, and the statements made in paragraph nos. 2 to 6 are based on official records available with SEIAA and the rest thereof are my humble submissions before this Hon'ble Tribunal

*Mauchumi Barua*  
✓  
DEPONENT

#### Verification

I, Mauchumi Barua, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 3 above are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Verified at Guwahati on this 4<sup>th</sup> November 2024

*Mauchumi Barua*  
✓  
DEPONENT

Identified by  
*Ratan Kalita*  
Advocate



LINA BARUA  
NOTARY GOVT. OF ASSAM  
Kamrup (Metro) Guwahati  
Regd. No. KAM-37

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